

**Amendment in CR. P.C.**

2701. SHRIMATI SANGEETA KUMARI SINGH DEO : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to bring necessary amendments in the Cr. P.C. to allow the complainant to emerge a prosecutor at par with the State prosecutor in all respects; and

(b) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) and (b) The existing Section 302 of the Code of Criminal Procedure, 1973, empowers the Magistrate to permit the prosecution to be conducted by any person or by a pleader.

**Tapti Gas To Pipavav Project**

2702. SHRI HARIN PATHAK :

SHRI MAGANTI BABU :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present production of Natural Gas from Tapti Gas fields;

(b) whether production from these fields is expected to be increased in near future; and

(c) if so, the details thereof alongwith the gas projects of reliance to be taken upwith ONGC?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Tapti field is currently producing gas at the rate of about 5 million cubic metres per day.

(b) and (c) Based on preliminary assessment of the geological and geophysical data, there is possibility of increase in reserves, but the exact potential will be known after interpretation and processing of data is completed.

The field is under development and production by Joint Venture partners comprising ONGC, ENRON and Reliance Industries Ltd. under Production Sharing Contract.

**Boundary Dispute Between Orissa and Adjacent States**

2703. SHRI GIRIDHAR GAMANG : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the boundary dispute between Orissa and adjacent State has been resolved;

(b) if so, the details thereof and since when the dispute was pending;

(c) the steps taken by the Union Government to settle the difference for the betterment of the people of disputed villages so far; and

(d) the socio-economic development measures undertaken by the Government in disputed villages?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) According to information received from the Government of Orissa, the State of Orissa had boundary disputes with its neighbouring States in respect of 89 villages at the beginning of 1996. The disputes in respect of 11 villages have since been resolved. The break-up of the pending disputes, State-wise, is given below:

Name of the State with which Disputes are pending	Number of villages involved
Andhra Pradesh	63
Bihar	7
Madhya Pradesh	3
West Bengal	5

(c) The Government of Orissa has not asked for any Central intervention at this stage. At present negotiations at official levels are going on between the States concerned. Some cases are also sub judice.

(d) The Government of Orissa has reported that inspite of the boundary dispute, all sorts of socio-economic development measures are being taken for the benefit of the people of the disputed villages.

**Premature Deaths Rate**

2704. SHRI LAKSHMAN SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether premature deaths, before 50 years are on the rise this year despite increasing life expectancy;

(b) whether the premature deaths are more in India as per WHO report than in any other country;

(c) if so, the reason therefor; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The sample Registration system estimates the age specific death rate for India. As per the latest available results for 1995, percentage of deaths for the age groups below 50 remained almost same in 1995 compared to that in 1994.